

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.21/2016 IA-18/KB2017

Jouran 13/10/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th October 2017, 10.30 A.M.

Name of the Company		Ashok Tibrewal -Vs- Salasar Stock Broking L	td. & Ors	
Under Section		241/242		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

NEHA SOMANI, Practising Company Secretary

RI to R5

ANIRUDDHA ROY, ADV J. SAGNAIU, BCS

Petitioner

\$ 13/10/2017

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1 to 5 are present.

Ld. Pr. CS for the respondents submitted that she had received the amended petition only 2 days back, so she needs further 2 weeks' time for

filing reply. Prayer is allowed. Reply may be filed within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List the matter on 27/11/2017.

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(Jinan K.R.) Member (J) Sol

(Vijai Pratap Singh) Member (J)